

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.180 of 1994

Friday this the 28th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

K. Pushkaran, Sr.Clerk,
Central Tuber Crops Research
Institute, Sreekariam,
Thiruvananthapuram-17.Applicant

(By Advocate Mr. P. S. Vasavan Pillai)

Vs.

1. Director, Central Tuber Crops Research Institute, Sreekariam, Thiruvananthapuram-17.
2. Administrative Officer, C.T.C.R.I. Sreekariam, Thiruvananthapuram-17.
3. M. Purushothaman Potty,
Assistant, C.T.C.R.I.
Sreekariam, Thiruvananthapuram-17....Respondents

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant challenges Annexure. I order by which one Purushothaman Potti was appointed to a temporary post on officiating capacity. It is difficult to see what legal right of the applicant is infringed in making an officiating promotion to a temporary post. At least in the first instance an employee is supposed to take his grievances to his departmental superiors for redress. It is not the responsibility of this Tribunal to ordain the day-to-day administration of

different departments. We dismiss the application with freedom to applicant to bring his grievances to the notice of the competent authority, if he has a grievance known to law. No costs.

Dated the 28th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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